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**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR  
MCRC No. 24209 of 2024**

(DEEPAK GURJAR Vs THE STATE OF MADHYA PRADESH)

**Dated : 14-06-2024**

Shri Naval Kishore Gupta - Advocate for the petitioner.

Shri K.S. Tomar - PP for the respondent/State.

Case diary is perused.

Learned counsel for the rival parties are heard.

This is **first** application filed u/S.439 of Cr.P.C. by petitioner for grant of bail.

The petitioner is in custody since 13.01.2024 in connection with Crime No.467/2023, registered at Police Station Civil Line, District Datia, in relation to offence punishable u/S. 323, 294, 506, 34 of the IPC and enhanced the Sections 307 and 325 of the IPC.

The petitioner is in custody since 13.01.2024 and allegation against the applicant is that he has caused blow with iron rod, causing fracture on the head of the injured person.

Learned counsel for State informs that petitioner has a criminal history of three cases.

Looking to the period of custody suffered by the petitioner and the criminal antecedents of the petitioner, though this Court is inclined to extend benefit of bail to the petitioner but with certain stringent conditions.

Accordingly, without expressing any opinion on merits of the case, this application is allowed and it is directed that petitioner be released on

bail on furnishing a personal bond in the sum of **Rs.50,000/- (Rs. Fifty Thousand only)** with two solvent sureties of the like amount to the satisfaction of concerned Trial Court.

This order will remain operative subject to compliance of the following conditions by the petitioner :-

1. The petitioner will comply with all the terms and conditions of the bond executed by him;

2. The petitioner will cooperate in the trial ;

3.The petitioner will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer, as the case may be;

4. The petitioner shall not commit an offence similar to the offence of which he is accused;

5. The petitioner will not seek unnecessary adjournments during the trial;

6. The petitioner will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

7. Petitioner shall mark his first attendance before the concerned Trial Court once in a fortnight till conclusion of the trial.

A copy of this order be sent to the Court below for compliance.

Certified copy as per rules.

(SHEEL NAGU)  
ACTING CHIEF JUSTICE

